IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 22640 OF 2025

Between:

P.R.Pavan Jayanth, s/o P.Sreeramulu, aged about 27 years, occ. Student, r/o F.No. G3 Padmaja Enclaves, Nest Pranith Happy Homes, Kukatpally, R.R.District.

...PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary, Education Department Secretariat, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, rep. by its Registrar, Warangal-506 002.
3. The Principal, Kamineni Institute of Dental Sciences, Nalgonda.
4. The Vice-Chancellor, Kaloji Narayana Rao University of Health Sciences, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the action of the 2nd respondent in issuing the impugned Lr.No.3418/AC4/KNUHS/2025 dt. 23-4-2025 refusing to consider the request made by the petitioner for re-admission of BDS course after break of study without considering his heath condition and inspite of submitting the Medical certificate, as .being illegal, arbitrary, unjust, unconstitutional and against the principles of natural justice, and consequently set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the case of the petitioner for re-admission into BDS course at Kamineni Institute of dentel sciences after break of study duly taking into account the Medical Certificate dt. 12-3-2025 by suspending the impugned Lr.No. 3418/AC4/KNUHS/2025 dt. 23-4-2025, pending disposal of the main Writ Petition.

Counsel for the Petitioner: SRI CH. BUCHI RAJU

Counsel for the Respondent No.1: GP FOR HIGHER EDUCATION

Counsel for the Respondent Nos.2 & 4: SRI T. SHARATH, S.C. FOR KNRUHS

Counsel for the Respondent No.3: --

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.22640 of 2025

Dated: 18.12.2025

Between:

P.R.Pavan Jayanth

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Education Department, Secretariat,
Hyderabad and 3 others.

...Respondents

Order:

Mr. Ch.Buchi Raju, learned counsel appears for the petitioner and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondents No.2 and 4 (hereinafter referred to as 'the University').

2. Petitioner, a student of BDS course in the University (2018-19 batch), could not complete his course because of

repeated interruptions on account of ill heath said to have been caused due to COVID. The first period of his absence is from 05.03.2022 to 22.02.2023. Even after condoning the said period by respondent No.2, petitioner could not attend the College from 24.09.2023 to 17.12.2023, 08.06.2024 to 27.08.2024 and 11.11.2024 to 07.03.2025 *i.e.*, for a total period of 20 months. Therefore, by the impugned order dated 23.04.2025, petitioner was informed by the University that his request for re-admission could not be considered as he could not complete the course within nine years. Petitioner's candidature was forfeited as per the Regulations of Dental Council of India (7th amendment) Notification dated 25.07.2007 (for short 'the Regulations') and the demand draft of Rs.7,000/- submitted by him towards re-admission fee was returned to him, which is the subject matter of challenge in the present Writ Petition.

3. Learned counsel for the petitioner has strenuously argued that a sympathetic consideration should be made in view of the severe complications of health, which the petitioner had to face on account of COVID infection during those periods, otherwise, his entire career would be ruined.

4. Learned Standing Counsel for the University submits that there is no exception to the Telangana Medical and Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017. The first period of absence was condoned by the University but petitioner could not continue his studies due to repeated bout of ill health. Such disruption of studies spread for more than two years could not be compensated for continuity of studies in a course, which has to be completed in a four-year period. Therefore, the University had to forfeit the petitioner's admission and return the re-admission fee to him by the impugned order dated 23.04.2025.

5. We have heard learned counsel for the parties and taken note of the materials placed on record.

6. Though the case of the petitioner draws sympathetic consideration, the Regulations do not permit completion of the BDS course with such disruption. The regulations had been framed keeping into account the need for continuity of studies, but it also permits the course to be completed in an extended period of nine years taking into account the inevitable circumstances, which a student may be subjected to. However, despite condonation of the first period of absence for a period of eleven months, petitioner could not continue his studies from September, 2023 to March, 2025. Such absence over a period of time can hardly be compensated, even if the petitioner could get re-admission. The object behind the Regulations, therefore, cannot be said to be irrational. Since the Regulations do not permit any exception beyond the

permissible limit, we do not find any reason to interfere in the impugned order dated 23.04.2025.

7. Accordingly, the instant Writ Petition is dismissed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI CH. BUCHI RAJU, Advocate [OPUC]
2. Two CCs to GP for Higher Education, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI T. SHARATH, S.C. for KNRUHS [OPUC]
4. Two CD Copies

MP
BS

HIGH COURT

DATED:18/12/2025



ORDER

WP.No.22640 of 2025

DISMISSING THE WRIT PETITION WITHOUT COSTS

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31/12/25